

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. 14/2010 and I.A. 18/2014 in Petition No. 224/TT/2012**

Subject : Application for splitting of tariff into (i) Byrnihat-Azara and (ii) Azara-Bongaigaon section of Asset III, viz. Byrnihat-Bongaigaon 400 kV Twin Moose Pallatana-Bongaigaon Transmission Line of North East Transmission Company Ltd. (NETCL) (I.A. 14/2014)

AND

Application for directions for payment of tariff for both circuits for D/C Silchar-Byrnihat section Asset (II) of 400 kV D/C twin Moose Palltana-Bongaigaon Transmission Line of NETC (I.A. 18/2014)

IN

Petition for determination of transmission tariff from anticipated date of commercial operation (1.9.2012) to 1.4.2013 of Asset I: 400 kV D/C Pallatana-Silchar Twin Moose Conductor Transmission Line-247 km, Asset-II: 400 kV D/C Silchar-Byrnihat Twin Moose Conductor Transmission Line-210 km. and Asset-III: 400 kV D/C Byrnihat-Bongaigaon Twin Moose Conductor Transmission Line-204 km

Date of Hearing : 26.8.2014

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : North East Transmission Company Ltd. (NETCL)

Respondents : Tripura State Electricity Corporation Ltd. and 8 others

Parties present : Shri M.G. Ramachandran, Advocate, NETCL  
Shri Vishal Gupta, Advocate, NETCL  
Shri Kumar Mihir, NETCL



Shri S.S. Barapanda, NLDC  
Shri Rajeev Mohan, NETCL  
Shri Sanjay Kumar, JPL  
Shri H.M. Sharma, AEGCL

### **Record of Proceedings**

The learned counsel for the petitioner submitted that two interim applications are filed in the instant petition and I.A. No. 14/2014 relates to splitting of tariff of Asset III, viz. Byrnihat-Bongaigaon 400 kV Twin Moose Pallatana-Bongaigaon Transmission Line into two parts, namely (i) Byrnihat-Azara and (ii) Azara-Bongaigaon section. I.A. No. 18/2014 has been filed seeking directions for payment of tariff for both circuits. The asset from Pallatana to Bongaigaon has been split into Pallatana to Silchar, Silchar to Byrnihat and Byrnihat to Bongaigaon. The D/C line is complete from Pallatana to Azara but after Silchar upto Byrnihat only S/C has been charged, as Assam is not able to provide downstream works because of financial constraints. The line from Azara to Bongaigaon is ready except for two towers and the delay is mainly on account of serious forest issue and the line is expected to be completed by 31.3.2015. The Byrnihat–Azara portion was completed on 28.6.2014 and power is flowing. The Commission has already approved provisional tariff of ₹13310.03 lakh for the Byrnihat-Bongaigaon twin moose conductor line vide order dated 26.9.2012 and this amount may be apportioned between Byrnihat to Azara line (₹2983.00 lakh) and Azara to Bongaigaon twin moose conductor line (₹10327.03 lakh) and the beneficiaries may be directed to pay the same. Otherwise the petitioner may be allowed IDC till the tariff for both the circuits is allowed.

2. In response to a query of the Commission, the petitioner has clarified that the petitioner has looped in one circuit at Byrnihat but could not loop out since the loop out arrangement is not ready till date. However, the petitioner has constructed the 2nd circuit but could not charge due to non-readiness of Azara Sub-station. This 2nd circuit has been test charged on 23.6.2014 and has been put into regular service on 28.6.2014.

3. The representative of AEGCL submitted that since Asset-III has been commissioned during 2014-19 period, the petitioner should file a revised petition under the 2014 Tariff Regulations. Splitting of asset is arbitrary on the part of the petitioner and the interim application seeking splitting of asset should not be allowed by the Commission. The transmission licence issued to the petitioner under Section 14 of the Electricity Act, 2003 ('Act') consists of only two assets, viz As Pallatana-Silchar and Silchar-Bongaigaon. Any change in the configuration of the assets can be allowed only if the licence issued under Section 14 of the Act is suitably amended as provided under Section 18 of the Act. As such, the petitioner should seek amendment of the transmission licence issued to it. The representative of AEGCL further submitted that the provisional tariff allowed vide order dated 26.9.2012 is not valid as more than 6



months have lapsed since the date of issue of order. He submitted that the petitioner should file a revised petition as per the 2014 Tariff Regulations.

4. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

